

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CAA-178/ND/2017

IN THE MATTER OF
ARL Trading (P) Ltd.

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 22.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/Applicant :-

For the Respondents :
For the Intervener

ORDER

Learned Counsel for the Applicant is present and represents that Order dated 11.1.2018 has been complied with.

Taking into consideration the said representation, the order stands reserved in the Application subject to clarifications, if any.

& 
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.1.2018